

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'B' PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

Sl. No.	ITA No(s).	Name of Appellant	Name of Respondent	Asst. Year	Quarter
1	50/PUN/2021	Chhatrapati Vidyalaya, Dharur Road, Majalgaon, Beed-431 131 Maharashtra PAN : AABTK2109F	DCIT, CPC(TDS), Ghaziabad, UP	2013-14	Qr-3
2	51/PUN/2021	Chhatrapati Vidyalaya, Dharur Road, Majalgaon, Beed-431 131 Maharashtra PAN : AABTK2109F	DCIT, CPC(TDS), Ghaziabad, UP	2014-15	Qr-1
3	52/PUN/2021	Chhatrapati Vidyalaya, Dharur Road, Majalgaon, Beed-431 131 Maharashtra PAN : AABTK2109F	DCIT, CPC(TDS), Ghaziabad, UP	2014-15	Qr-2
4	53/PUN/2021	Chhatrapati Vidyalaya, Dharur Road, Majalgaon, Beed-431 131 Maharashtra PAN : AABTK2109F	DCIT, CPC(TDS), Ghaziabad, UP	2015-16	Qr-1
5	54/PUN/2021	Chhatrapati Vidyalaya, Dharur Road, Majalgaon, Beed-431 131 Maharashtra PAN : AABTK2109F	DCIT, CPC(TDS), Ghaziabad, UP	2015-16	Qr-2
6	55/PUN/2021	Chhatrapati Vidyalaya, Dharur Road, Majalgaon, Beed-431 131 Maharashtra PAN : AABTK2109F	DCIT, CPC(TDS), Ghaziabad, UP	2015-16	Qr-3

Assessee by : None (withdrawal application)
Revenue by : Shri S.P. Walimbe

Date of hearing : 25-02-2022
Date of pronouncement : 25-02-2022

आदेश / ORDER

PER BENCH :

This batch of six appeals by the assessee are directed against the separate orders passed by the CIT(A)-1, Aurangabad on 29-11-2019 in relation to the assessment years and quarter nos. mentioned above.

2. Before us, the assessee has filed common letters dated 21-02-2022 seeking permission to withdraw the appeals (except the appeal particulars. The relevant contents of such letter reads as under :

“The appellant Chhatrapati Vidyalaya Majalgaon had filed appeal before your honour has referred above. The appellant has opted for resolution of the said appeal under Vivad se Vishwas Act, 2020. The appellant has received form-3.

In view this the appellant wishes to withdraws the said appeal, applicant submit that the request of withdrawals may kindly be accepted and do the needful, form-3 under VSVS is attached for your reference with form-4 payment details.

Details of Appeal number with ITAT and assessment year as follows.

Sr.No.	Appeal no.	Assessment year
1	ITA 50/PUN/2021	AY 2013-14

”

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of assessee to withdraw the appeals.

4. In the result, the appeals are dismissed as 'withdrawn'.

Order pronounced in the Open Court on 25th February, 2022.

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 25th February, 2022
Satish

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-1, Aurangabad
4. The Pr.CIT-1, Aurangabad
5. DR, ITAT, 'B' Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	25-02-2022	Sr.PS
2.	Draft placed before author	25-02-2022	Sr.PS
3.	Draft proposed & placed before the second member		AM
4.	Draft discussed/approved by Second Member.		AM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		